(2021) 08 SEBI CK 0122

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No.14 Of 2021 In Miscellaneous Application No. 824 Of 2021, Appeal No. 358 Of 2021

Kaushik Sharad Shah APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 06-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0122

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Varada Bhide, Yash Garach, Nishit Dhruva, Hridhay Khurana, Aalisha Shah

Judgement

1. Adjourned on the request of the applicant.Â List on 26th August, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

